HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE EIGHTEENTH DAY OF FEBRUARY TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NOS:82, 85, 86, 87, 93, 94, 95 AND 101 OF 2025

W.A.No.82 of 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated. 11-11-2024, in .IA.No.2 of 2024 in W.P.No.16967 of 2024. on the file of the High Court.

Between:

1. Podila Jayasree, D/o. D. Sudhindra Babu, aged about 61 years, R/o. H.No.15-1-091/1, Plot No.1B, R.R. Residency, Road No.6, Mangapuram Colony, Old Alwal, Secundeabad - 500 010.
2. Mandava Amrutha Chandra, S/o. M. Seetharama Brahmam, aged about 60 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkajgiri District.
3. Yemeni Sesha Priya, D/o. Y. Venkata Ratna Sai Leela Prasad, aged about 30 years, Occupation. Business, R/o. Flat No.101, Diamond Block, Sri Sai Ram Manor Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
4. Gogineni Sujatha, W/o. G. Lakshmi Narayana, aged about 62 years, R/o. H.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad - 500 010.
5. Duggirala Sai Priyanka, D/o. D. Venkata Ramana, aged about 32 years, R/o. H.No.15-9-81/48, Sri Laxmi Ganapati Nilayam, Road No.3, Alwal, Secunderabad - 500 010.
6. Gogineni Harmitha Choudary, W/o. Gondesi Ajay Kumar, aged about 39 years, R/o. H.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad - 500 010.
7. Kodali Sirisha, D/o. K. Ravi Kumar, aged about 30 years, Occupation Business, R/o. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartment, Pragathi Nagar, Yousufguda, Hyderabad.
8. Ancha Umadevi, D/o. D. Sudhindra Babu, aged about 60 years, R/o. Flat No.41, Vaspari Colony, Road No.1, Kulvancha, Near Hayatnagar Bus Depot, Ranga Reddy District - 501 505.

9. Dasari Jharsi, D/o. D. Sudhindra Babu, aged about 62 years, Occupation Housewife, R/o. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
10. Siddhartha Duggirala, S/o. D. Leela Yughandhar Babu, aged about 26 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkajgiri District.
11. Meghana Duggirala, D/o. D. Leela Yughandhar Babu, aged about 28 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkajgiri District.

AND

.. ..APPELLANTS

1. Chinthireddy Padma Reddy, W/o. Late C. Jayaprakash Reddy, aged about 63 years, Occupation Home Maker, R/o. 5, Jyothi Colony, Phase II, 108, Bazaar Road, AOC Centre, Secunderabad - 500 015.
2. Chinthireddy Sandeep Reddy, S/o. Late C. Jayaprakash Reddy, aged about 42 years, Occupation Business, R/o. Jyothi Colony, Phase No.2, Bazaar Road, AOC Centre, Secunderabad - 500 015.
3. Chinthireddy Sumanth Reddy, S/o. C. Jayaprakash Reddy, aged about 40 years, Occupation Business, R/o. Jyothi Colony, Phase No.2, Bazaar Road, AOC Centre, Secunderabad - 500 015.
4. The State of Telangana, rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
5. The Collector, Medchal - Malkajgiri District.
6. The Additional Collector, Medchal - Malkajgiri District.
7. The Revenue Divisional Officer, Keesara Division, Medchal - Malkajgiri District.
8. The Tahsildar, Shamirpet Mandal, Medchal - Malkajgiri District.

.....RESPONDENTS

I.A.NO.1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and effect of the order dated 11.11.2024 passed in I.A.No.2 of 2024 in W.P.No.16967 of 2024 and batch so as to enable the appellate authority to adjudicate the appeals filed by the petitioners herein under Section 24 of the Telangana Abolition of Inams Act, 1955, pending disposal of the writ appeal.

Counsel for Appellants : SRI VEDULA VENKATA RAMANA, SENIOR COUNSEL REPRESENTS M/s. BHARADWAJ ASSOCIATES

Counsel for Respondent Nos.1 to 3 : SRI AVINASH DESAI, SENIOR COUNSEL RERESENTS SRI M.PRANAV

Counsel for Respondent Nos.4 to 8 : G.P FOR REVENUE

W.A.NO:85 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against The Order Dated 11-11-2024 in W.P.No 19089 of 2024 on the file of the High Court.

Between:

1. Podila Jayasree, D/o. D. Sudhindra Babu, aged about 61 years, R/o. H.No.15-1-091/1, Plot No.1B, R.R. Residency, Road No.6, Mangapuram Colony, Old Alwal, Secundeabad - 500 010.
2. Mandava Amrutha Chandra, S/o. M. Seetharama Brahmam, aged about 60 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal -Malkaj giri District.
3. Yemeni Sesha Priya, D/o. Y. Venkata Ratna Sai Leela Prasad, aged about 30 years, Occupation Business, R/o. Flat No.101, Diamond Block, Sri Sai Ram Manor Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
4. Gogineni Sujatha, W/o. G. Lakshmi Narayana, aged about 62 years, R/o. H.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad -500 010.
5. Duggirala Sai Priyanka, D/o. D. Venkata Ramana, aged about 32 years, R/o. H.No.15-9-81/48, Sri Laxmi Ganapati Nilayam, Road No.3, Alwal, Secunderabad - 500 010.
6. Gogineni Harmitha Choudary, W/o. Gondesi Ajay Kumar, aged about 39 years, R/o. H.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad -500 010.
7. Kodali Sirisha, D/o. K. Ravi Kumar, aged about 30 years, Occupation Business, R/o. Flat No.305, Diamond Block, SriSai Ram Manohar Apartment, Pragathi Nagar, Yousufguda, Hyderabad.
8. Ancha Umadevi, D/o. D. Sudhindra Babu, aged about 60 years, R/o. Flat No.41, Vaspari Colony, Road No.1, Kulvancha, Near Hayatnagar Bus Depot, Ranga Reddy District - 501 505.
9. Dasari Jhansi, D/o. D. Sudhindra Babu, aged about 62 years, Occupation Housewife, R/o. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
10. Siddhartha Duggirala, S/o. D. Leela Yughandhar Babu, aged about 26 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal -Malkajgiri District.
11. Meghana Duggirala, D/o. D. Leela Yughandhar Babu, aged about 28 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal -Malkajgiri District.

.....APPELLANTS

AND

1. P.V.A. Subba Raju, S/o. P. Narasimha Raju, aged about 79 years, Occ Agriculture, R/o. Flat No.402, Ganesh Sirisampada Apartments, Dwarakapuri Colony, Panjagutta, Hyderabad- 500 082.
2. The State of Telangana, rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
3. The Collector, Medchal - Malkajgiri District.
4. The Additional Collector, Medchal -Malkajgiri District.
5. The Revenue Divisional Officer, Keesara Division, Medchal -Malkajgiri District.
6. The Tahsildar Shamirpet Mandal, Medchal -Malkajgiri District.

I.A.NO:3 OF 2025 ...**RESPONDENTS**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and effect of the order dated 11.11.2024 passed in I.A.No.2 of 2024 in W.P.No.19089 of 2024 and batch so as to enable the appellate authority to adjudicate the appeals filed by the petitioners herein under Section 24 of the Telangana Abolition of Inams Act, 1955, pending disposal of the writ appeal.

Counsel for Appellants : SRI VEDULA VENKATA RAMANA, SENIOR COUNSEL REPRESENTS M/s. BHARADWAJ ASSOCIATES

Counsel for Respondent Nos.1 to 3 : SRI AVINASH DESAI, SENIOR COUNSEL RERESENTS SRI M.PRANAV

Counsel for Respondent Nos.2 to 6 : G.P FOR REVENUE

W.A.NO:86 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 11/11/2024 in W.P.No.19081 of 2024. on the file of the High Court.

Between:

1. Podila Jayasree, D/o. D. Sudhindra Babu, aged about 61 years, R/o. H.No.15-1-091/1, Plot No.1B, R.R. Residency, Road No.6, Mangapuram Colony, Old Alwal, Secunderabad - 500 010. Occ - House wife.

2. Mandava Amrutha Chandra, S/o. M. Seetharama Brahmam, aged about 60 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkajgiri District. Occ - Business
3. Yerneni Sesha Priya, D/o. Y. Venkata Ratna Sai Leela Prasad, aged about 30 years, Occupation- Business, R/o. Flat No.101, Diamond Block, Sri Sai Ram Manor Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
4. Gogineni Sujatha, W/o. G. Lakshmi Narayana, aged about 62 years, R/o. H.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad - 500 010. Occ- Housewife.
5. Duggirala Sai Priyanka, D/o. D. Venkata Ramana, aged about 32 years, R/o.. H.No.15-9-81/48, Sri Laxmi Ganapati Nilayam, Road No.3, Alwal, Secunderabad - 500 010, Occ- Housewife.
6. Gogineni Harmitha Choudary, W/o. Gondesi Ajay Kumar, aged about 39 years, R/o. H.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad - 500 010, Occ - House wife
7. Kodali Sirisha, D/o. K. Ravi Kumar, aged about 30 years, Occupation- Business, R/o. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartment, Pragathi Nagar, Yousufguda, Hyderabad. Occ - Housewife.
8. Ancha Umadevi, D/o. D. Sudhindra Babu, aged about 60 years, R/o. Flat No.41, Vaspari Colony, Road No.1, Kulvancha, Near Hayatnagar Bus Depot, Ranga Reddy District - 501 505. Occ - Housewife.
9. Dasari Jhansi, D/o. D. Sudhindra Babu, aged about 62 years, Occupation- Housewife, R/o. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
10. Siddhartha Duggirala, S/o. D. Leela Yughandhar Babu, aged about 26 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkaj giri District. Occ - Housewife.
11. Meghana Duggirala, D/o. D. Leela Yughandhar Babu, aged about 28 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkajgiri District. Occ - House wife.

.....APPELLANTS

AND

1. Dr. K. Venkata Ramaiah, S/o. Late Ramaiah, aged about 75 years, Occ- Retired Scientist, R/o. Plot No.46, ICRISAT Colony, Phase II, Hasmathpet Road, Secunderabad.
2. K. Shoba @ Sowbhagyavathi, W/o. Dr. K.V. Ramaiah, aged about 70 years, Occ- Housewife, R/o. Plot No.46, ICRISAT Colony, Phase II, Hasmathpet Road, Secunderabad.
3. Dr. K. Kishore, S/o. Dr. K.V. Ramaiah, aged about 44 years, Occ- Doctor, R/o. Plot No.46, ICRISAT Colony, Phase II, Hasmathpet Road, Secunderabad.
4. Dr. P. Surekha, W/o. Dr. P. Udaya Kiran, aged about 47 years, Occ- Doctor, R/o. H.No.398, Vijaya Bank Colony Extension, Horamabu Banaswabi, Kalyan Nagar, Bangalore.
5. The State of Telangana, rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
6. The Collector, Medchal - Malkajgiri District.

7. The Additional Collector, Medchal - Malkajgiri District.
8. The Revenue Divisional Officer, Keesara Division, Medchal - Malkajgiri District.
9. The Tahsildar, Shamirpet Mandal, Medchal - Malkajgiri District.

I.A.NO:3 OF 2025 .....**RESPONDENTS**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and effect of the order dated 11/11/2024 passed in I.A.No.2 of 2024 in W.P.No.19081 of 2024 and batch so as to enable the appellate authority to adjudicate the appeals filed by the petitioners herein under Section 24 of the Telangana Abolition of Inams Act, 1955, pending disposal of the writ appeal

Counsel for Appellants : SRI VEDULA VENKATA RAMANA, SENIOR COUNSEL REPRESENTS M/s. BHARADWAJ ASSOCIATES

Counsel for Respondent Nos.1 to 4: SRI A.VENKATESH, SENIOR COUNSEL REPRESENTS SRI M.S.ACHYUTH BHARTHWAJ

Counsel for Respondent Nos.5 to 9 : G.P FOR REVENUE

W.A.NO: 87 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 11/11/2024 in W.P.No. 9128 of 2024 and pass on the file of the High Court.

Between:

1. Podila Jayasree, D/o. D. Sudhindra Babu, aged about 61 years,occ.House wife H.NO.15-1-091/1, Plot No.1B, R.R. Residency, Road No.6, Mangapuram Colony, Old Alwal, Secundeabad - 500 010.
2. Mandava Amrutha Chandra, S/o. M. Seetharama Brahmam, aged about 60 years,Occ.Business R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal Malkaj giri District.
3. Yemeni Sesha Priya, D/o. Y. Venkata Ratna Sai Leela Prasad, aged about 30 years, Occupation. Business, R/o. Flat No.101, Diamond Block, Sri Sai Ram Manor Apartments, Pragathi Nagar, Yousufguda, Hyderabad
4. Gogineni Sujatta, W/o. G. Lakshmi Narayana, aged about 62 years,occ.House wife R/o,H.NO.10-5-1055, Flat No.502, Road No 9, Saibaba Nagar, Old Alwal, Secunderabad - 500 010.
5. DuggiraVai Priyanka, D/o. D. Venkata Ramana, aged about 32 year,Occ.House wife,H.NO.15-9-81/48, Sri Laxmi Ganapati Niayam, Road No.3, Alwal, Secunderabad - 500 010.

6. Gogineni Harmitha Choudary, W/o. Gondesi Ajay Kumar, aged about 39 Years, occ.House wife,R/o.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad - 500 010.
7. Kodali Sirisha, D/o. K. Ravi Kumar, aged about 30 years, Occupation. Business, R/o. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartment, Pragathi Nagar, Yousufguda, Hyderabad.
8. Ancha Umadevi, D/o. D. Sudhindra Babu, aged about 60 years,Occ.House wife R/o. Flat No.41, Vaspari Colony, Road No.1, Kulvancha, Near Hayatnagar Bus Depot, Ranga Reddy District -501 505.
9. Dasari Jhansi, D/o. D. Sudhindra Babu, aged about 62 years, Occupation. Housewife, Wo. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
10. Siddhartha Dugrala, S/o. D. Leela Yughandhar Babu, aged about 26 years,Occ.House wife .No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkaj giri District.
11. Meghana Duggirala, D/o. D. Leela Yughandhar Babu, aged about 28 years,Occ.House wife R/o No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkaj giri District.

.....APPELLANTS

AND

1. K. Seethamma, W/o. K.V. Babul Reddy, aged about 65 years, Occ. Agriculture
2. K.V. Babul Reddy, S/o. K. Seetharama Reddy, aged about 74 years, Occ. Business and Agriculture.
3. K. Seetharam, S/o. K.V. Babul Reddy, aged about 48 years, Occ. Business and Agriculture.
4. K. Vilasini, W/o. K. Somasekhar Reddy, aged about 66 years, Occ. Agriculture. (Respondents 1 to 4 are R/o. Plot No.12, Phase I, Bhavana Colony, New Bowenpally, Secunderabad, Telangana - 500 078)
5. The State of Telangana, rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
6. The Collector, Medchal - Malkajgiri District.
7. The Additional Collector, Medchal - Malkajgiri District.
8. The Revenue Divisional Officer, Keesara Division, Medchal - Malkajgiri District.
9. The Tahsildar, Shamirpet Mandal, Medchal - Malkajgiri District.

...RESPONDENTS

I.A.NO:3 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

suspend the operation and effect of the order dated 11.11.2024 passed in I.A.No.2 of 2024 in W.P.No.19128 of 2024 and batch so as to enable the appellate authority to adjudicate the appeals filed by the petitioners herein under Section 24 of the Telangana Abolition of Inams Act, 1955, pending disposal of the writ appeal.

Counsel for Appellants : SRI VEDULA VENKATA RAMANA, SENIOR COUNSEL REPRESENTS M/s BHARADWAJ ASSOCIATES

Counsel for Respondent Nos.1 to 4: SRI A.VENKATESH, SENIOR COUNSEL REPRESENTS SRI M.S.ACHYUTH BHARTHWAJ

Counsel for Respondent Nos.5 to 9 : G.P FOR REVENUE

W.A.NO:93 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 11/11/2024 in W.P.No.19113 of 2024 on the file of the High Court.

Between:

1. Podila Jayasree, D/o. D. Sudhindra Babu, aged about 61 years, R/o. H.No.15-1-091/1, Plot No.1B, R.R. Residency, Road No.6, Mangapuram Colony, Old Alwal, Secundeabad - 500 010.
2. Mandava Amrutha Chandra, S/o. M. Seetharama Brahmam, aged about 60 years, R/o. H No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal -Malkajgiri District.
3. Yemeni Sesha Priya, D/o. Y. Venkata Ratna Sai Leela Prasad, aged about 30 years, Occupation Business, R/o. Flat No.101, Diamond Block, Sri Sai Ram Manor Apartments, Pragathi Nagar, Yousufguda, Hyderabad
4. Gogineni Sujatha, W/o. G. Lakshmi Narayana, aged about 62 years, R/o. H.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad -500 010.
5. Duggirala Sai Priyanka, D/o. D. Venkata Ramana, aged about 32 years, R/o. H.No.15-9-81/4E, Sri Laxmi Ganapati Nilayam, Road No.3, Alwal, Secunderabad- 500 010.
6. Gogineni Harmitha Choudary, W/o. Gondesi Ajay Kumar, aged about 39 years, R/o. H.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad -500 010.
7. Kodali Sirisha, D/o. K. Ravi Kumar, aged about 30 years, Occupation Business, R/o. Flat No.305, Diamond Block, SriSai Ram Manohar Apartment, Pragathi Nagar, Yousufguda, Hyderabad.
8. Ancha Umadevi, D/o. D. Sudhindra Babu, aged about 60 years, R/o. Flat No.41, Vaspari Colony, Road No.1, Kulvancha, Near Hayathnagar Bus Depot, Ranga Reddy District - 501 505.

9. Dasari Jhansi, D/o. D. Sudhindra Babu, aged about 62 years, Occupation Housewife, R/o. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
10. Siddhartha Duggirala, S/o. D. Leela Yughandhar Babu, aged about 26 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal -Malkajgiri District.
11. Meghana Duggirala, D/o. D. Leela Yughandhar Babu, aged about 28 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkaj giri District.

.....APPELLANTS

AND

1. P.V. Rajeshwar Rao, S/o. P.V. Narayana Rao, aged about 61 years, Occ Business, R/o. 13th Street, Himayathnagar, Hyderabad, Telangana.
2. P.V. Srinivas Rao, S/o. P.V. Narayana Rao, aged about 60 years, Occ Business, R/o. 13th Street, Himayathnagar, Hyderabad, Telangana.
3. B. Manjula Rani, W/o. B. Chandra Sekhar Rao, aged about 58 years, Occ Housewife, R/o. 16-11-16N/106, Prashanth Nagar Colony, Malakpet, Hyderabad, Telangana.
4. The State of Telangana, rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
5. The Collector, Medchal -Malkajgiri District.
6. The Additional Collector, Medchal -Malkajgiri District.

.....RESPONDENTS

I.A.NO:3 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and effect of the order dated 11.11.2024 passed in I.A.No.2 of 2024 in W.P.No.19113 of 2024 and batch so as to enable the appellate authority to adjudicate the appeals filed by the petitioners herein under Section 24 of the Telangana Abolition of Inams Act, 1955, pending disposal of the writ appeal.

Counsel for Appellants : SRI VEDULA VENKATA RAMANA, SENIOR COUNSEL REPRESENTS M/s. BHARADWAJ ASSOCIATES

Counsel for Respondent Nos.1 to 3: SRI A.VENKATESH, SENIOR COUNSEL REPRESENTS SRI M.S.ACHYUTH BHARTHWAJ

***Counsel for* Respondent Nos.4 to 6 : G.P FOR REVENUE**

W.A.NO:94 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 11/11/2024 in WP.No.19071 of 2024. on the file of the High Court.

Between:

1. Podila Jayasree, D/o. D. Sudhindra Babu, aged about 61 years, R/o. H.No.15-1-091/1 Plot No.1B, R.R. Residency, Road No.6, Mangapuram Colony, Old Alwal, Secundeabad - 500 010.
2. Mandava Amrutha Chandra, S/o. M. Seetharama Brahmam, aged about 60 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkaj gin District.
3. Yerneni Sesha Priya, D/o. Y. Venkata Ratna Sai Leela Prasad, aged about 30 years, Occupation. Business, R/o. Flat No.101, Diamond Block, Sri Sai Ram Manor Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
4. Gogineni Sujatha, W/o. G. Lakshmi Narayana, aged about 62 years, R/o. H.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad - 500 010.
5. Duggirala Sai Priyanka, D/o. D Venkata Ramana, aged about 32 years, Rio. H.No.15-9-81/48, Sri Laxmi Ganapati Nilayam, Road No.3, Alwal, Secunderabad - 500 010.
6. Gogineni Harmitha Choudary, W/o. Gondesi Ajay Kumar, aged about 39 years, R/o H.No. 10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad - 500 010.
7. Kodali Sirisha, D/o. K. Ravi Kumar, aged about 30 years, Occupation. Business, R/o. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartment, Pragathi Nagar, Yousufguda, Hyderabad.
8. Ancha Umadevi, D/o. D. Sudhindra Babu, aged about 60 years, R/o. Flat No.41, Vaspari Colony, Road No.1, Kulvancha, Near Hayatnagar Bus Depot, Ranga Reddy District - 501 505.
9. Dasari Jhansi, D/o. D. Sudhindra Babu, aged about 62 years, Occupation. Housewife, R/o. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
10. Siddhartha Duggirala, S/o. D. Leela Yughandhar Babu, aged about 26 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkajgiri District.
11. Meghana Duggirala, D/o. D. Leela Yughandhar Babu, aged about 28 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkajgiri District.

.....**APPELLANTS**

AND

1. K.V. Ramana Reddy, S/o. Tirupathi Reddy, aged about 56 years, Occupation. Agriculture, R/o. H.No.4-73/1/1, Bommaraspet village, Shameerpet Mandal, Medchal - Malkajgiri District.
2. The State of Telangana, rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.

3. The Collector, Medchal - Malkajgiri District.
4. The Additional Collector, Medchal - Malkajgiri District.
5. The Revenue Divisional Officer, Keesara Division, Medchal - Malkajgiri District.
6. The Tahsildar, Shamirpet Mandal, Medchal - Malkajgiri District.

.....RESPONDENTS

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and effect of the order dated 11/11/2024 passed in I.A.No.2 of 2024 in W.P.No.19071 of 2024 and batch so as to enable the appellate authority to adjudicate the appeals filed by the petitioners herein under Section 24 of the Telangana Abolition of Inams Act, 1955, pending disposal of the writ appeal.

Counsel for Appellants : SRI VEDULA VENKATA RAMANA, SENIOR COUNSEL REPRESENTS M/s. BHARADWAJ ASSOCIATES

Counsel for Respondent No.1 : SRI A.VENKATESH, SENIOR COUNSEL REPRESENTS SRI M.S.ACHYUTH BHARTHWAJ

Counsel for Respondent Nos.2 to 6 : G.P FOR REVENUE

W.A.NO: 95 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 11/11/2024 in W.P.No.19087 of 2024. on the file of the High Court.

Between:

1. Podila Jayasree, D/o. D. Sudhindra Babu, aged about 61 years, R/o. H.No.15-1-091/1, Plot No.1B, R.R. Residency, Road No.6, Mangapuram Colony, Old Alwal, Secunderabad - 500 010.
2. Mandava Amrutha Chandra, S/o. M. Seetharama Brahmam, aged about 60 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkajgiri District.
3. Yerneni Sesha Priya, D/o. Y. Venkata Ratna Sai Leela Prasad, aged about 30 years, Occupation- Business, R/o. Flat No.101, Diamond Block, Sri Sai Ram Manor Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
4. Gogineni Sujatha, W/o. G. Lakshmi Narayana, aged about 62 years, R/o. H.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad - 500 010.

5. Duggirala Sai Priyanka, D/o. D. Venkata Ramana, aged about 32 years, R/o. H.No.15-9-81/48, Sri Laxmi Ganapati Nilayam, Road No.3, Alwal, Secunderabad - 500 010.
6. Gogineni Harmitha Choudary, W/o. Gondesi Ajay Kumar, aged about 39 years, R/o. H.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad - 500 010.
7. Kodali Sirisha, D/o. K. Ravi Kumar, aged about 30 years, Occupation-Business, R/o. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartment, Pragath Nagar, Yousufguda, Hyderabad.
8. Ancha Umadevi, D/o. D. Sudhindra Babu, aged about 60 years, R/o. Flat No.41, Vaspari Colony, Road No.1, Kulvancha, Near Hayatnagar Bus Depot, Ranga Reddy District - 501 505.
9. Dasari Jhansi, D/o. D. Sudhindra Babu, aged about 62 years, Occupation-Housewife, R/o. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
10. Siddhartha Duggirala, S/o. D. Leela Yughandhar Babu, aged about 26 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal -Malkajgiri District.
11. Meghana Duggirala, D/o. D. Leela Yughandhar Babu, aged about 28 years, R/o. H.No.6-43 Sri Laxmi Nagar Colony, Dammaiguda Keesara Mandal, Medchal - Malkajgiri District.

AND .....**APPELLANTS**

1. K. Anitha Reddy, W/o. K. Srinivas Reddy, aged about 60 years, Occ-Homemaker, R/o. H.No.6-3-775/3, Panjagutta Colony, Hyderabad.
2. The State of Telangana, rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
3. The Collector, Medchal - Malkajgiri District.
4. The Additional Collector, Medchal - Malkajgiri District.
5. The Revenue Divisional Officer, Keesara Division, Medchal - Malkajgiri District.
6. The Tahsildar, Shamirpet Mandal, Medchal - Malkajgiri District.

.....**RESPONDENTS**

I.A.NO:3 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and effect of the order dated 11/11/2024 passed in I.A.No.2 of 2024 in W.P.No.19087 of 2024 and batch so as to enable the appellate authority to adjudicate the appeals filed by the petitioners herein under Section 24 of the Telangana Abolition of Inams Act, 1955, pending disposal of the writ appeal.

Counsel for Appellants : SRI VEDULA VENKATA RAMANA, SENIOR COUNSEL REPRESENTS M/s. BHARADWAJ ASSOCIATES

Counsel for Respondent No.1 : SRI A.VENKATESH, SENIOR COUNSEL REPRESENTS SRI M.S.ACHYUTH BHARTHWAJ

Counsel for Respondent Nos.2 to 6 : G.P FOR REVENUE

W.A.NO:101 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 11/11/2024 in W.P.No. 19104 of 2024. on the file of the High Court.

Between:

1. Podila Jayasree, D/o. D. Sudhindra Babu, aged about 61 years, R/o. H.No.15-1-091/1, Plot No.1B, R.R. Residency, Road No.6, Mangapuram Colony, Old Alwal, Secunderabad - 500 010.
2. Mandava Amrutha Chandra, S/o. M. Seetharama Brahmam, aged about 60 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkajgiri District.
3. Yerneni Sesha Priya, D/o. Y. Venkata Ratna Sai Leela Prasad, aged about 30 years, Occupation- Business, R/o. Flat No.101, Diamond Block, Sri Sai Ram Manor Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
4. Gogineni Sujatha, W/o. G. Lakshmi Narayana, aged about 62 years, R/o. H.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad - 500 010.
5. Duggirala Sai Priyanka, D/o. D. Venkata Ramana, aged about 32 years, R/o. H.No.15-9-81/48, Sri Laxmi Ganapati Nilayam, Road No.3, Alwal, Secunderabad - 500 010.
6. Gogineni Harmitha Choudary, W/o. Gondesi Ajay Kumar, aged about 39 years- R/o. H.No.10-5-1055, Flat No.502, Road No.9, Saibaba Nagar, Old Alwal, Secunderabad - 500 010.
7. Kodali Sirisha, D/o. K. Ravi Kumar, aged about 30 years, Occupation-Business, R/o. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartment, Pragathi Nagar, Yousufguda, Hyderabad.
8. Ancha Umadevi, D/o. D. Sudhindra Babu, aged about 60 years, R/o. Flat No.41, Vaspari Colony, Road No.1, Kulvancha, Near Hayatnagar Bus Depot, Ranga Reddy District - 501 505.
9. Dasari Jhansi, D/o. D. Sudhindra Babu, aged about 62 years, Occupation-Housewife, R/o. Flat No.305, Diamond Block, Sri Sai Ram Manohar Apartments, Pragathi Nagar, Yousufguda, Hyderabad.
10. Siddhartha Duggirala, S/o. D. Leela Yughandhar Babu, aged about 26 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkajgiri District
11. Meghana Duggirala, D/o. D. Leela Yughandhar Babu, aged about 28 years, R/o. H.No.6-43, Sri Laxmi Nagar Colony, Dammaiguda, Keesara Mandal, Medchal - Malkajgiri District.

.....APPELLANTS

AND

1. Pothineni Kcteshwara Rao, S/o. Venkateshwar Rao, aged about 69 years, Occ- Business, R/o. Plot No.692, Road No.33, Jubilee Hills Cooperative Society, Hyderabad - 500 033.
2. Potyhineni Vndhya Rani, W/o. Pothineni Venkateshwara Rao, aged about 68 years, Occ- Homemaker, R/o. Plot No.692, Road No.33, Jubilee Hills Cooperative Society, Hyderabad - 500 033.
3. The State of Telangana, rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
4. The Collector Medchal - Malkajgiri District.
5. The Additional Collector, Medchal - Malkajgiri District.
6. The Revenue Divisional Officer, Keesara Division, Medchal - Malkajgiri District.
7. The Tahsildar, Shamirpet Mandal, Medchal - Malkajgiri District.

.....RESPONDENTS

I.A.NO:3 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and effect of the order dated 11/11/2024 passed in I.A.No.2 of 2024 in W.P.No.19104 of 2024 and batch so as to enable the appellate authority to adjudicate the appeals filed by the petitioners herein under Section 24 of the Telangana Abolition of Inams Act, 1955, pending disposal of the writ appeal.

Counsel for Appellants : SRI VEDULA VENKATA RAMANA, SENIOR COUNSEL REPRESENTING M/s BHARADWAJ ASSOCIATES

Counsel for Respondent Nos.1 & 2 : SRI A.VENKATESH, SENIOR COUNSEL REPRESENTS SRI M.S.ACHYUTH BHARTHWAJ

Counsel for Respondent Nos.3 to 7 : G.P FOR REVENUE

The Court made the following COMMON JUDGMENT : -

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL Nos.82, 85, 86, 87, 93, 94, 95 AND 101 OF 2025

COMMON JUDGMENT *(per the Hon'ble the Acting Chief Justice)*:

Sri Vedula Venkata Ramana, learned Senior Counsel represents M/s.Bharadwaj Associates, learned counsel for the appellants, Sri Avinash Desai, learned Senior Counsel represents Sri M.Pranav, learned counsel for the unofficial respondents in W.A.No.82 of 2025 and Sri A. Venkatesh, learned Senior Counsel represents Sri M.S. Achyuth Bharthwaj, learned counsel for the unofficial respondents in W.A.Nos.86, 87, 93, 94, 95 and 101 of 2025.

2. Since the common order of learned single Judge passed in batch of Writ Petitions is subject matter of challenge, on the joint request of the parties, the matters were analogously heard on admission and decided by this common judgment.

3. In this batch of Writ Appeals, the common order dated 11.11.2024 passed in I.A.No.2 of 2024 in W.P.Nos.16967, 19071, 19081, 19087, 19089, 19104, 19113, 19128 of 2024 and I.A.No.3 of 2022 in W.P.No.44802 of 2022 is subject matter of challenge. The relevant portion of the common order reads thus:

" The case of the writ petitioners is that their predecessors-in-title were granted Occupancy Rights Certificates (ORCs) vide Proceedings No.M/47511975 dated 31.08.1976 and subsequently they acquired various extents of lands from the ORC holders. Nearly four decades later, the unofficial respondents have filed applications disputing the nature of the enquiry conducted under the said Act.

Since *prima facie* the writ petitioners have been in possession and enjoyment of the subject property for more than four decades, the issues as to whether the predecessors-in-title of the petitioners were granted ORCs by following due process of law, and whether such rights are validly transferred to the petitioners, requires to be adjudicated at the time of final hearing. It is settled law that settled position cannot be disturbed to unsettle, at this length time.

For the aforesaid reasons, the vacate stay petitions are dismissed and the interim orders granted earlier by this Court are made absolute."

(Emphasis Supplied)

4. Learned Senior Counsel for the appellants submits that although Writ Petitions are still pending and by impugned interim order vacate stay petitions filed by the appellants are dismissed, the Writ Appeals can be entertained in view of judgment of the Supreme Court in **Midnapore Peoples' Coop. Bank Ltd. v. Chunilal Nanda**[1].

5. The other side supported the impugned order and agreed that at best a direction may be issued to the learned single Judge to decide the pending Writ Petitions on merits at the earliest.

[1] (2006) 5 SCC 399

6. A careful reading of impugned order shows that the Writ Petitions are still pending and interim order granted by learned single Judge was not vacated and applications filed for vacate stay were dismissed. In this backdrop, it is to be seen whether these Writ Appeals can be entertained.

7. In **The University of Hyderabad, rep. by its Registrar, Central University Campus (P.O), Gachibowli, Hyderabad v. Sadik Hussain and Others**[2], a Division Bench of this Court considered Clause 15 of the Letters Patent and opined that it provides an appeal from a 'judgment' of single Judge in exercise of original jurisdiction to a Division Bench. The previous judgment of a Division Bench in **Shah Babulal Khimji v. Jayaben D.Kania**[3] was considered and it was held that *'orders falling under categories (iv) and (v) are not 'judgments' for the purpose of filing appeals provided under the Letter Patent'*. Categories (iv) and (v) read thus:

> "(iv) Routine orders which are passed to facilitate the progress of the case till its culmination in the final judgment.
>
> (v) Orders which may cause some inconvenience or some prejudice to a party, but which do not finally determine the rights and obligations of the parties."

[2] 2013 SCC OnLine AP 342
[3] 1981 AIR 1786

Lastly, the Division Bench recorded as under:

> "At the cost of the repetition, it is to be noticed that **the learned Single Judge has not decided the rights and obligations of the parties and only passed interlocutory orders and hence in our considered view the same does not satisfy the trappings of the judgments as defined under Clause 15 of the Letters Patent and it will be appropriate for the appellant to file vacate petition.** Accordingly, the writ appeal is disposed of with the said observation."
>
> (Emphasis Supplied)

8. In **Midnapore Peoples' Coop. Bank Ltd.** (supra), on which heavy reliance is placed, the Supreme Court held as under:

> "**15.** Interim orders/interlocutory orders passed during the pendency of a case, fall under one or the other of the following categories:
>
> (*i*) Orders which finally decide a question or issue in controversy in the main case.
>
> (*ii*) Orders which finally decide an issue which materially and directly affects the final decision in the main case.
>
> (*iii*) Orders which finally decide a collateral issue or question which is not the subject-matter of the main case.
>
> (*iv*) Routine orders which are passed to facilitate the progress of the case till its culmination in the final judgment.
>
> (*v*) Orders which may cause some inconvenience or some prejudice to a party, but which do not finally determine the rights and obligations of the parties.
>
> **16.** The term "judgment" occurring in clause 15 of the Letters Patent will take into its fold not only the judgments as defined in Section 2(9) CPC and orders enumerated in Order 43 Rule 1 CPC, **but also other orders which, though may not finally and conclusively determine the rights of parties with regard to all or any matters in controversy, may have finality in regard to some collateral matter, which will affect the vital and valuable rights and obligations of the parties.** Interlocutory orders which fall under categories (*i*) to

(iii) above, are, therefore, "judgments" for the purpose of filing appeals under the Letters Patent. **On the other hand**, orders falling under categories *(iv)* and *(v)* are not "judgments" for the purpose of filing appeals provided under the Letters Patent."

(Emphasis Supplied)

9. The Supreme Court in a recent judgment in **Shyam Sel And Power Limited v. Shyam Steel Industries Limited**[4] took a similar view.

10. The Supreme Court laid down the *litmus* test to determine whether order impugned is a 'judgment' within the meaning of Letters Patent. If the present matter is examined on the anvil of said principles, it will be clear that (i) by impugned order the learned single Judge has not finally decided the question or issue in controversy in the main case, (ii) the impugned order has not decided any issue which materially or directly affects final decision in the Writ Petitions, (iii) the impugned order does not have any impact on a collateral issue or question which was not subject matter of main case.

11. The impugned order does not give any final finding. It can be seen from yet another angle, if ultimately Writ Petitions are dismissed, the appellants will be able to pursue their pending appeals before the appropriate authority and, therefore, it cannot

[4] 2022 LiveLaw (SC) 282

be said that the order impugned herein has any element of finality in it.

12. Conversely, (i) the impugned order is a routine order to facilitate the progress of the case till culmination of final judgment and (ii) no rights or obligations of the parties were finally determined. Thus, a conjoint reading of both the judgments referred above leads to only one inevitable conclusion that the impugned order does not fall within the ambit of 'judgment' under Letter Patent. Thus, the present Writ Appeals cannot be entertained. However, in the interest of justice, we are only inclined to observe that the learned single Judge may make endeavour to decide the pending Writ Petitions expeditiously.

13. With the aforesaid observations and without expressing any opinion on merits, the Writ Appeals are disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Revenue Department, Secretariat, State of Telangana at Hyderabad.
2. The Collector, Medchal - Malkajgiri District.
3. The Additional Collector, Medchal - Malkajgiri District.
4. The Revenue Divisional Officer, Keesara Division, Medchal - Malkajgiri District.
5. The Tahsildar, Shamirpet Mandal, Medchal - Malkajgiri District.
6. Two CC's to G.P FOR REVENUE, High Court for the State of Telangana at Hyderabad. (OUT)

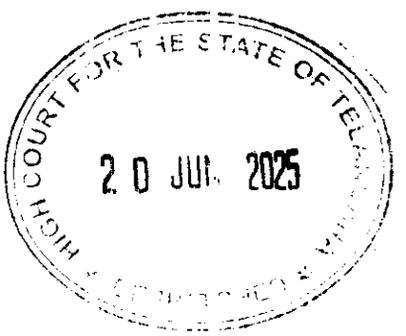
7. One CC to M/s BHARADWAJ ASSOCIATES, Advocate [OPUC]
8. One CC to SRI M.S.ACHYUTH BHARTHWAJ, Advocate [OPUC]
9. One CC to SRI M.PRANAV, Advocate (OPUC)
10. Two CD Copies

SA

BS

HIGH COURT

DATED:18/02/2025



COMMON JUDGMENT

WA.Nos.82, 85, 86, 87,

93, 94, 95 AND 101 OF 2025

DISPOSING OF THE WRIT APPEALS

WITHOUT COSTS.

13 M.T
18/6/25